78 Written Answei	rs to [RAJYA SABHA]	Unstarred	Questions
1	2	3	4
Power Corporation	Central Coalfields Limited (CCL)	3159.94	3038.01
(NTPC)	Bharat Coking Coal Limited (BCCL)	1214.08	1105.04
	Western Coalfields Limited (WCL)	11.55	15.59
	South Eastern Coalfields Limited (SECL)	3849.45	3852.32
	Mahanadi Coalfields Limited (MCL)	3454.56	3344.51
	Northern Coalfields Limited (NCL)	9874.67	8953.10
		26925.02	24725.30

ED A TWA CADILLA

(c) As per FSA, NTPC is to release payment on the basis of joint sampling results at the loading end and accordingly CIL is entitled to this payment by NTPC.

Payment provisions to CIL for coal mining leases

4199. SHRI TARUN VIJAY: Will the Minister of COAL be pleased to state the provisions and stipulations for payment of exploration, boring, developmental charges to the Coal India Limited or its subsidiaries by private sector and public sector, individual parts/units for obtaining coal mining leases for captive or other uses?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): The allocatees of coal blocks are required to obtain the Geological Report (GR) of the allotted block for clearance for preparation of Mining Plan. For this, cost of exploration/boring has to be paid to the agency which has undertaken the exploration. The drilling meterage (for drilling of boreholes) used in preparation of Geological Report of the block is multiplied by approved rate, that includes drilling, preparation of Geological Report along with allied activities, arrived at by escalating the base rate (2008-09) every year as per the approved formula for promotional exploration. The cost of drilling, carried out by the Geological Survey of India (GSI) in the block, is paid to GSI directly as per their rates.